(c) the reasons that this campaign is not executed in India?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): (a) to (c) Government of India has decided that the Overseas publicity campaigns for promoting the Commonwealth Games 2010 will be undertaken by the Ministry of Tourism. The publicity campaign has been undertaken in the source markets including UK and South Africa along with the Incredible India Campaigns and coinciding with the Queen's Baton Relay.

## Shifting of monorail network at Arthur jail site

- 857. SHRI BHARATKUMAR RAUT: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the monorail network is forced to change its plan at the Arthur Jail site in Mumbai due to security of 26/11 attack terrorist Ajmal Kasab;
- (b) whether the Mumbai Metropolitan Regional Development Authority (MMRDA) has proposed changes in original plan for shifting the present location near the Arthur Jail so that passengers cannot get a view of the premises or throw anything into the Jail;
  - (c) whether there is any financial implications on changing the existing plan; and
  - (d) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir.

- (b) No, Sir.
- (c) and (d) Does not arise.

## Regularization of Colonies

- 858. SHRI MOHAMMED ADEEB: Will the Minister of URBAN DEVELOPMENT be pleased to state:
  - (a) the details of the areas/colonies at Delhi which have been regularized, so far;
  - (b) the areas and colonies which are yet to be regularized;
  - (c) whether it is a fact that no area or colony of Okhla has been regularized;
  - (d) if so, the reasons therefor; and
  - (e) the steps being taken to regularize those colonies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) The Government of National Capital Territory of Delhi (GNCTD) has informed that no formal orders regularizing unauthorized colony has been issued by it so far pursuant to the revised Guidelines of 2007 and Regulations issued by DDA in 2008.